

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.653/2002

(From the judgement and order dated 06/02/2001 in ITA 262/2000
of The HIGH COURT OF BOMBAY)

COMMNR. OF INCOME TAX, MUMBAI

Petitioner (s)

VERSUS

D.P. SANDU BROS CHEMBUR (P) LTD.

Respondent (s)

With

SLP(C)No.649/2002, SLP(C)No.651/2002, SLP(C)No.654-656/2002
(With prayer for interim relief & office report)
(ALONGWITH PAPERS IN SLP(C) 20441/2001)

Date : 10/03/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE D.M. DHARMADHIKARIFor Petitioner (s)Mr. KN Rawal, SG
Mr. Ranbir Chandra, Adv. for
Mr. B.V. Balaram Das, Adv.For Respondent (s)Mr. Joseph Vellapally, Sr. Adv.
Mr. RG Sheth, Adv.
Mr. Rustom B.Hathikhanawala, Adv.Mr. Rajiv K Garg, Adv.
Mr. Atul Sharma, Adv. for
Mr. Annam D N Rao, Adv.UPON hearing counsel the Court made the following
O R D E R

Leave granted.

Printing dispensed with. Learned counsel for the parties may file
additional documents, if any, within six weeks.

Sine it involves realisation of revenue, hearing expedited

Liberty to mention.

(D.L. Chugh)(K.K. Chadha)
Court Master Court Master